

accountable manner. Executive Committee of NMCG has been empowered for sanction of projects upto ₹1000 crore. Frequent meetings of the Executive Committee has speeded up the project sanctioning process.

Head works in Polavaram dam project

1120. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION be pleased to state:

(a) whether it is a fact that Andhra Pradesh Government has decided to separate certain portion of works of the Polavaram Dam Project from the Head Works Contractor and give it to another contractor, if so, whether Government has agreed to this;

(b) whether it is also a fact that the new contractor has agreed to take the work at old rates, if so, the details thereof, if not, what is the financial burden to be borne by Government due to this change; and

(c) what is the total cost of head works according to approved estimates and what is the cost of separated works which were given to new contractor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGAREJUVENATION (SHRI ARJUN RAMMEGHWAL): (a) to (c) The contract value of the Head Works is ₹5385.91 crore as per agreement No. 1/2012-13 dated 2.3.2013 and supplementary agreement No. 1/2016-17 dated 7.10.2016 between Government of Andhra Pradesh and the contractor. As the agency failed to improve the rate of progress, the State Government decided to entrust a part of the work of spillway to a new agency.

The matter was discussed in seventh meeting of Polavaram Project Authority (PPA) held on 11.01.2018, where it was decided that the present proposal is a contract management issue which is being dealt by WRD, GoAP. Since the contract has been awarded by the State Government and managed by them, the decision to award only part work or the entire pending work to a new agency either at the current contract rates or enhanced rates should remain within the domain of GoAP with the key objective of time bound completion of the project.

It was also decided that any enhancement of cost beyond 01.04.2014 Price level would not be borne by Government of India as per the directions of Ministry of Finance, GOI.

As informed by the State Govt., Navyuga Engineering Company came forward to take up the work at existing agreement rates on item rate basis and subsequent to the approval of the recommendations of the State level Standing Committee and Internal Benchmark Committee by the State Govt., part of spillway and spill-channel works have been entrusted to them for an amount of ₹ 1244.36 crore.

The House then adjourned at twenty-eight minutes past eleven of the clock.
